



\$~25, 28, 29, 30, 33 & 34

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ ITA 985/2018

THE PR. COMMISSIONER OF INCOME TAX -CENTRAL-3

..... Appellant

Through: Mr. Ruchir Bhatia, Advocate

versus

SURYA BUILDWELL PVT. LTD. Respondent

Through: Mr. Rohit Jain & Mr. Aniket D.
Agrawal, Advocates

WITH

+ ITA 988/2018

THE PR. COMMISSIONER OF INCOME TAX -CENTRAL-3

..... Appellant

Through: Mr. Ruchir Bhatia, Advocate

versus

SURYA BUILDWELL PVT. LTD. Respondent

Through: Mr. Rohit Jain & Mr. Aniket D.
Agrawal, Advocates

WITH

+ ITA 989/2018

THE PR. COMMISSIONER OF INCOME TAX -CENTRAL-3

..... Appellant

Through: Mr. Ruchir Bhatia, Advocate

versus

SURYA BUILDWELL PVT. LTD. Respondent

Through: Mr. Rohit Jain & Mr. Aniket D.



Agrawal, Advocates-

WITH

+ ITA 990/2018
THE PR. COMMISSIONER OF INCOME TAX -CENTRAL-3
..... Appellant
Through: Mr. Ruchir Bhatia, Advocate

versus

SURYA BUILDWELL PVT. LTD. Respondent
Through: Mr. Rohit Jain & Mr. Aniket D.
Agrawal, Advocates

WITH

+ ITA 991/2018
THE PR. COMMISSIONER OF INCOME TAX -CENTRAL-3
..... Appellant
Through: Mr. Ruchir Bhatia, Advocate

versus

SURYA BUILDWELL PVT. LTD. Respondent
Through: Mr. Rohit Jain & Mr. Aniket D.
Agrawal, Advocates

WITH

+ ITA 992/2018
THE PR. COMMISSIONER OF INCOME TAX -CENTRAL-3
..... Appellant
Through: Mr. Ruchir Bhatia, Advocate

versus

SURYA BUILDWELL PVT. LTD. Respondent



Through: Mr. Rohit Jain & Mr. Aniket D.
Agrawal, Advocates

CORAM:

HON'BLE MR. JUSTICE SANJIV KHANNA

HON'BLE MR. JUSTICE CHANDER SHEKHAR

ORDER

%

10.09.2018

CM Nos.36710-11/2018

CM Nos.36713-14/2018

CM Nos.36715-16/2018

CM No.36717/2018

CM Nos.36763-64/2018

CM Nos.36765-66/2018

Learned counsel for the assessee, who appears on advance notice, states that he has no objection if the delay in filing and re-filing of the appeals is condoned. Accordingly, the applications are allowed and the delay is condoned.

ITA 985/2018

ITA 988/2018

ITA 989/2018

ITA 990/2018

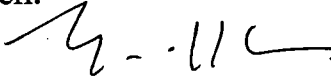
ITA 991/2018

ITA 992/2018

Learned counsel for the Revenue states that these appeals arise from a consolidated order, but the tax effect in each appeal is below Rs.50,00,000/- and these appeals may be disposed of, in view of Circular No.3/2018, dated 11.7.2018, without adjudicating the question/issue raised. It may be clarified that the issue/question is left open and not decided.



Taking the statement made by learned counsel for the appellant on record, the appeals are disposed of, without examining the question raised. Issue/question is left open.


SANJIV KHANNA, J


CHANDER SHEKHAR, J

SEPTEMBER 10, 2018/tp